

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 09.10.95.

CP 70/95 (OA 501/94)

Smt. Premwati

... PETITIONER.

VERSUS

Shri R.M. Gupta and another

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIFMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioner

... Mr. C.B. Sharma

For the Respondents

... Mr. K.N. Shrimal

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIFMAN

In this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, the petitioner, Smt. Premwati, has alleged that by not complying with the direction of the Tribunal in OA 501/94 dated 15.12.94 the respondents have committed contempt of court.

2. We have heard the learned counsel for the parties and have perused the records.

3. In the OA referred to above there was a direction to the respondents to settle the petitioner's claim for payment of ex-gratia in lieu of pension in terms of relevant circulars on the subject within a period of one month from the date of the production of documents by the petitioner before the respondents. However, the claim of the petitioner has been finally settled by the respondents by order dated 7.9.95, copy of which has been produced in the court today and the same has been taken on record. The learned counsel for the petitioner states that the payment has since been received by the petitioner. Therefore, no case of contempt is made out.

4. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P. SHAFMA)
MEMBER (A)

G. Krishna
(GOPAL KRISHNA),
VICE CHAIFMAN